

DIVISION BENCH
COURT - I

P-2

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1617(KB)2019
IA(I.B.C)/1123(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD MAY 2024

IN THE MATTER OF	AIR COM TRAVELS PRIVATE LIMITED VS MOHAN MOTOR UDYOG PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearances (via video conferencing/physically)

O R D E R

1. When this matter was to be pronounced, Ld. Counsel for State Bank of India states that the State Bank of India has filed one IA 811 of 2024 seeking deferment of the dissolution process for the reasons mentioned in the IA.
2. Ld. Counsel States that one of the reasons mentioned in the IA seeking deferment of these proceedings are that the account of the Corporate Debtor was a fraud account.
3. Be that as it may, we deem it proper to defer the pronouncement of this order. IA 1123 of 2023 is brought back on Board. However, it shall not be construed as expressing any opinion on the merits of IA 811 of 2024.
4. Post this matter on **18.06.2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**